

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4235
ANSWERED ON:19.08.2010
INDIRA GANDHI FLYING ACADEMY
Argal Shri Ashok

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Indira Gandhi National Flying Academy is paying service tax to the Government;
- (b) if not, the reasons therefor;
- (c) since when the academy has been functioning; and
- (d) the details of the amount paid as tax so far?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (d):- Indira Gandhi Rashtriya Uran Akademi (IGRUA) is an autonomous body under the Ministry of Civil Aviation registered as a Society on 21-03-1985 under the Societies Registration Act, 1860. The objective of the Akademi is to carry out airline oriented flying training courses at contemporary international standards. IGRUA is functioning on a non-profit basis and to achieve this goal the Government subsidise the training fees by way of Grants - in - Aid. As IGRUA is approved and regulated by the Directorate General of Civil Aviation (DGCA), it does not fall under the context of commercial training and coaching centre and hence not liable to pay service tax. IGRUA is not paying any service tax to the Government.